

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR M.K. HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).12413-12414/2010

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS. Respondent(s)
(With appln(s) for c/delay in filing SLP and office report)

Date: 25/02/2011 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Ameet Singh, Adv.
Mr. Akshay Verma, Adv.
Mr. Prashant Chaudhary, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioner is present.

Vide order dated 13.1.2011 passed by the Registrar's Court, learned counsel for the petitioner was directed to take fresh steps for confirming service of the respondent Nos.1 to 5 and 7 within a week's time. He was also directed to rectify the defects whatever have been found in the application filed by him for bringing on record the legal representatives of the deceased respondent No.6 but nothing has been done by him in that direction. The matter shall, therefore, be listed before the Hon'ble Judge in Chamber for non-prosecution as against the said respondents.

(M.K.HANJURA)
REGISTRAR

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